

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
TA (Co. Act.)- 10(PB)/2024

IN THE MATTER OF:

K R Sengottuvelu

.... Petitioner

v.

K.S Sachin

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Kartik Malhotra

For the Respondent :

ORDER

Adv. Kartik Malhotra, Ld. Counsel for the Petitioner appeared and stated that he wishes to withdraw the present transfer petition. He has also made an endorsement with regard to the same.

In view of the statement made by the Ld. Counsel for the Petitioner,
TA (Co. Act.)-10(PB)/2024 stands dismissed as withdrawn.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

05.04.2024
Lalit